

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT – 2

ITEM No2
CP(IB)/21(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Belgium Glass and Ceramic Private Limited
V/s
Eurocoin Ceramics Private Limited

.....Applicant

.....Respondent

Order delivered on ..19/01/2023

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sunil Bhavsar, Adv. a/w. Mr. Ritesh Patadia, Adv.
For the Respondent :

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process dasti as well as through all modes.

List on 20.02.2023.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**